

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1378
ANSWERED ON:14.07.2009
BROADCASTING SERVICES REGULATION BILL
Mani Shri Jose K.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to introduce a Broadcasting Services Regulation Bill to regulate the operation of Broadcasting Services during the current year;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether there is any provision for controlling media during the national emergency situations; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI)

(a) and (b): The draft of the Broadcasting Services Regulation Bill is under consultation with various stakeholders including the States and Union Territories. Once the Bill is finalized after consultation with stakeholders.

States and Union Territories, further action will be taken. The draft of the Bill is available on this Ministry's website (www.mib.nic.in).

(c) and (d) : The Cable Television Networks (Regulation) Act, 1995 and various Guidelines issued by this Ministry contains provisions for regulation of broadcasting and cable services in the interest of National Security or in public interest or in case of an Emergency.